

(a) whether Government have received complaints about the functioning of MMTC, Cuttack; and

(b) if so, the nature of complaints received and action taken by Government thereon?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):
(a) Yes, Sir.

(b) Complaints were received regarding alleged irregularities in Regional Office at Cuttack, Particularly relating to transfer of an official, things moving in reverse gear large scale retrenchment of mine workers, etc. since the joining of the present General Manager of that Office. While the complaints regarding irregular transfer of an official, neglect of trading activities by MMTC's Regional Office and retrenchment of mine workers have been looked into and found to be without any basis, allegations against some office bearers of the Local Employees' Union and irregular expenditure by MMTC's Regional Officer at Cuttack are being enquired into by MMTC for further necessary action.

[*Translation*]

Broadcast of Glimpses of world History on Akashvani

736. SHRI RAMESHWAR PATIDAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) since when and the number of times the serials 'Glimpses of World History', 'My Story' and 'Father's letters to Daughter' were broadcast on Akashvani; and

(b) whether Government also propose to broadcast series from books of other great writers; and

(c) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) The serial 'Glimpses of World History' is being broadcast from All India Radio, Delhi daily for 5 minutes except on Sundays since 11.4.89. The serials on 'My Story' and 'Father's letter to Daughter' were broadcast from All India Radio, Delhi 6 days a week during 14.11.88 to 10.4.89 and 18.9.89 to 25.12.89 respectively.

(b) and (c). The broadcast of serial readings from the books of other great authors is subject to permission from their heirs. For the present, All India Radio, Delhi is broadcasting serial reading on Anand Math, a novel by Bankim Chandra Chatterjee, since 1.1.90, once a week for 10 minutes.

Foreign Debt

737. SHRI SANTOSH KUMAR GANGWAR:
PROF. VIJAY KUMAR MALHOTRA:
SHRI RAMSAGAR (Saidpur):
SHRI SATYANARAYAN JATIYA:
SHRI RAJENDRA AGNIHOTRI:
SHRI R. PRABHU:

Will the Minister of FINANCE be pleased to state:

(a) the balance of payment position of India and the total amount of foreign debt outstanding against India at present, institution and country-wise;

(b) the amount of interest paid thereon during the last three years, year-wise;

(c) the amount of additional foreign loan

proposed to be raised during the current year;

(d) whether Government have made adequate arrangements for payment of interest on these loans and making other payments in time and short and long term steps to reduce it; and

(e) if so, the details thereof?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) Full balance of payments data are available for the financial year as a whole only upto 1987-88. According to RBI statements the trade deficit for 1987-88 was of the order of Rs. 9296.1 crores and the current account deficit was of the order of Rs. 6292.6 crores. India foreign exchange reserves (excluding gold and Special Drawing Rights) declined from Rs.

6604.63 crores as on 1-4-1989 to Rs. 5518.93 crores as on 2-3-1990. The information regarding foreign debt outstanding is given in the statement below.

(b) The amount of interest payment during 1987-88, 1988-89 and 1989-90 (Estimates) works out to be Rs. 2290 crores, Rs. 2695 crores and Rs. 3404 crores respectively.

(c) The amount of additional foreign loans raised during the year will be known only after the close of the year.

(d) and (e). The loans are being repaid on due dates according to the terms and conditions of each loan. The Government has taken a number of steps to boost exports and to increase invisible earnings, to ensure efficient import substitution and to reduce dependency on external financing.

STATEMENT

<i>Bilateral</i>	<i>Outstanding as on 31.3.89 (Rs. Crores)</i>
1	2
1. Austria	61.43
2. Belgium	152.32
3. Canada	904.58
4. Canada (Non-Govt. Account)	10.45
5. France	1534.36
6. F.R.G.	3913.93
F.R.G. (Non-Govt. Account)	345.2
7. Denmark	206.29
8. Italy	214.59

<i>1</i>	<i>2</i>
9. Japan	4633.39
10. Netherlands	1372.97
11. U.K.	514.59
12. U.S.A.	4254.21
U.S.A. (Non-Govt. Account)	50.11
13. Switzerland	36.34
14. Abu Dhabi	13.89
15. Kuwait Fund	330.29
16. Saudi Fund	84.83
17. U.A.E.	46.10
18. Czechoslovakia	15.04
19. Hungary	0.37
20. Poland	0.05
21. U.S.S.R.	1416.81
22. Iran	423.56
	Total :
	20525.94
 <i>Multilateral</i>	
23. I.B.R.D.	7360.07
I.B.R.D. (Non-Govt. Account)	655.59
24. I.D.A.	18477.84
25. I.F.A.D.	226.88
26. E.E.C. (S.A.C.)	82.72
27. O.P.E.C.	172.10

1	2
28. IMF Trust Fund	365.33
IMF (EFF)	3347.00
29. A.D.B.	24.03
A.D.B. (Non-Govt. Account)	102.92
30. I.S.O.	8.97
Total :	30823.45
Grand Total :	51349.39

N.B. The above figures do not include external commercial borrowings amounting Rs. 17482 crores since these borrowings cannot be allocated by countries/institutions.

[English]

News Item "SAIL Crisis as top men Quit"

738. SHRI SURYA NARAYAN SINGH:
Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government's attention has been drawn to the news item captioned "SAIL crisis as top men quit" appearing in the 'Business Standard' dated 15 February, 1990;

(b) if so, the reasons for management crisis in Steel Authority of India Ltd. (SAIL); and

(c) the steps Government propose to take in this regard?

THE MINISTER OF STEEL AND MINES
AND MINISTER OF LAW AND JUSTICE
(SHRI DINESH GOSWAMI): Yes, Sir.

(b) There is no such management crisis in Steel Authority of India Limited.

(c) Does not arise.

Advance Licensing scheme for Export of Bulk Drugs

739. SHRI BHAGEY GOBARDHAN:
Will the Minister of COMMERCE be pleased to state:

(a) the minimum value insisted upon for grant of advance licences for export of bulk drugs in terms of notification 184 dated 28 November, 1989;

(b) the details of application for advance licences that have been cleared after the issue of above notification;

(c) whether exports made prior to issue of advance licence but after the date of application are denied issue of advance licences in terms of notification; and

(d) if so, the grounds therefor?